

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-108**  
IB-791/ND/2020  
New Petition

**IN THE MATTER OF:**

SHRI RIZWAN KHALEE

Vs.

SPICEJET LIMITED

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

Order delivered on 24.09.2020

**CORAM:**

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

For the Applicant

: Mr. Vivek Malik, Mr. Vivek Sinha & Mr. Kartike Jain

For the Respondent

:

**ORDER**

In course of hearing, it has come to our notice that in part-IV of the application, the petitioner has mentioned the amount which is due and payable till 31.12.2016, therefore, petitioner seeks time to convince us on the point of limitation, whether the date of limitation can be extended on the basis of NOC issued by the respondent/Corporate Debtor or not, on the next date of hearing.

List the case on 13.10.2020.

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(K.K. VOHRA)  
MEMBER (T)

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(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)